

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 44/81 SCHEDULED TO BE HELD ON 17.01.2012 BUT ACTUALLY HELD ON 01.02.2012.

The Meeting No. 44/81 of Norms Committee-II was held on 01.02.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. B.D. Ghosh, Addl. IA	MOS
3.	Shri K.K Funda, A.D.	MSME
4.	Shri Praveen Sharma, Dy. DG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:28.02.2012
Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 28.02.2012.				

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:28.02.2012
Decision : NC observed that comments of SCOMET, Section is awaited and hence decided to send a reminder to SCOMET Section to expedite the comments. The case stands deferred and to be relisted on 28.02.2012.				

3	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

4	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(112)/2010/TSW(B) dated 16.01.2012 as under;- (i) Net weight per unit of Export Product may be indicated as 1,05,700 Kg in addition to quantity in numbers. (ii) Import Item No. 1 to 4 may be allowed as applied by the firm as quantity of first three import items is lower than the quantity allowed in existing SION C-285 and quantity of import item No. 4 which is a substitute of Import Item No. 5 allowed in SION is also lower. (iii) Import Item No. 5 & 6 are components and may be allowed on net-to-net basis as applied by the firm as per condition of GN 4 for engineering products.				

KA may take suitable consequential action accordingly.

5

Case No.:9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date:28.02.2012
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B) dated 25.01.2012 as under; It is observed that there is an existing SION at SI No. C-325 for the export products covered in the authorization up to 100 KVA power rating without mentioning primary and secondary voltage ratings of the transformers. In view of above the above AA is ratified as per SION as under:- Export Product No. 1 : 100 KVA 15/0.415 KV , 3-Phase amorphous Steel core (aluminium wound) transformer Oil cool – 230 Nos. Export Product No. 2 : 100 KVA 20/0.415 KV , 3-Phase amorphous Steel core (aluminium wound) transformer Oil cool – 520 Nos. Import Items :			
SI. No.	Items	Quantity recommended	Remarks
1 & 10	Amorphous Electrical Steel Coil	As per SION C-325	
2 & 11	TOBS	As applied by the firm	Quantity is less than allowed under SION
3 – 5 & 12-14	Insulating material / Press Board/ Coat Paint	As applied by the firm	Wastage is within 5%
6-9 & 15-18	Components	As applied by the firm	Net-to-net basis as per GN-4
RA may take suitable consequential action accordingly.			

6	Case No.:4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be re-listed on 28.02.2012.			

7	Case No.:6/35/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
	HQ File :01/81/050/00347/AM11/	RLA File :05/23/040/00205/AM11/	Lic.No/Date:0510277227 18.11.2010	Defer Date:
	Decision : NC decided to withdraw the case as the case is already approved in NC M.No. 38/81 dtd 07.12.2011.			

8	Case No.:6/50/81-ALC2/2010	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM11/	RLA File :05/24/040/00333/AM11/	Lic.No/Date:0510281294 12.01.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

9	Case No.:7/50/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00553/AM11/	RLA File :08/24/040/00324/AM11/	Lic.No/Date:0810095940 01.02.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

10	Case No.:13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date:28.02.2012

Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 28.02.2012.

11	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

12	Case No.:11/9/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM12/	RLA File :08/24/040/00354/AM11/	Lic.No/Date:0810097064 09.03.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

13	Case No.:7/9/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM12/	RLA File :11/24/040/00065/AM11/	Lic.No/Date:1110024364 23.03.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

14	Case No.:57/1/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00636/AM11/	RLA File :05/24/040/00436/AM11/	Lic.No/Date:0510286774 24.03.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

15	Case No.:11/16/81-ALC2/2011	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			

16	Case No.:18/9/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00068/AM12/	RLA File :04/24/040/00015/AM12/	Lic.No/Date:0410123662 29.04.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

17	Case No.:3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

18	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

19	Case No.:5/9/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00055/AM12/	RLA File :03/95/040/00951/AM11/	Lic.No/Date:0310631890 19.05.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
20	Case No.:13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.			
21	Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
22	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
23	Case No.:10/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00111/AM12/	RLA File :04/24/040/00050/AM12/	Lic.No/Date:0410124484 30.05.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
24	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
25	Case No.:32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
26	Case No.:29/23/81-ALC2/2011	Party Name:KALPANA INTERNATIONAL	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
	HQ File :01/81/050/00209/AM12/	RLA File :06/24/040/00011/AM12/	Lic.No/Date:0610022159 03.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier authorization No. 061006467 dated 28.10.09 as under:- 1. Quantity of import item No. 1 is allowed as 95 M.T. on net to net basis with accountability clause. RA may take suitable consequential action accordingly.			

27	Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

28	Case No.:2/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00103/AM12/	RLA File :04/24/040/00061/AM12/	Lic.No/Date:0410124737 08.06.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

29	Case No.:33/16/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
	HQ File :01/81/050/00135/AM12/	RLA File :03/95/040/00052/AM12/	Lic.No/Date:0310635760 13.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17 (61)/2011-IPHW dated 25.10.2011as under:- 1. Import item at Sl No. 1,2,6,7,8 and 10: Net to net basis with accountability clause. 2. Import item at S.No. 3,4: As applied by the firm with 'Nil wastage'. 3. Import item at Sl No. 5,9: As per packing policy. RA may take suitable consequential action accordingly.			

30	Case No.:23/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM12/	RLA File :04/24/040/00076/AM12/	Lic.No/Date:0410124956 15.06.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

31	Case No.:29/16/81-ALC2/2011	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00131/AM12/	RLA File :03/95/040/00175/AM12/	Lic.No/Date:0310636282 15.06.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

32	Case No.:19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 28.02.2012.			

33	Case No.:5/23/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
	HQ File :01/81/050/00185/AM12/	RLA File :03/95/040/01057/AM11/	Lic.No/Date:0310639504 30.06.2011	Defer Date:
	Decision : NC deiced to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(13)/2011/TW dated 30.12.2011 as under:-			
	Export Product	Quantity	Import Items	Quantity to be allowed
	Ferro Silico Magnesium Cored Wire containing Magnesium Metal Granules	140 MT	(i)Magnesium Metal Granules (Mg content 98% min)	18.36 MT @1.02 Kg/Kg of Magnesium Metal Granules content

Granules – 18 MT, Ferro Silico Magnesium 33 MT, Ferro Silicon 26 MT, Ferro Silicon Rare Earth Metals 2 MT and CRCA steel Strips 61 MT	(ii)Ferro Silico Magnesium Powder (containing Mg 4-7%, Si 42-45%, Ca 0.8-1.2%, Al 1% max Balance. Fe)	55.55 MT@ 1.01 Kg/Kg of Ferro Silico Magnesium content
	(iii)Ferro Silico Powder (Si 75% min., Al 1.5% max. C 0.1% max. balance Fe)	26.26 MT@ 1.01 Kg/Kg of Ferro Silicon content
	(iv)Ferro Silico Rare Earths Powder (Total REM 30-33% Si 35-55% C 1% max. Ce 15% max. Al 1.5% max, balance Fe)	2.04 MT@ 1.02 Kg/Kg of Ferro Silico Rare Earths content
	(v)CRCA Steel Strips of relevant grade	61.61 MT@ 1.01 Kg/Kg of CRCA Steel content in export product

RA may take suitable consequential action accordingly.

34	Case No.:34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

35	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.			

36	Case No.:25/23/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00205/AM12/	RLA File :03/94/040/00279/AM12/	Lic.No/Date:0310640062 04.07.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

37	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be re-listed on 28.02.2012.			

38	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be re-listed on 28.02.2012.			

39	Case No.:23/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00182/AM12/	RLA File :03/95/040/00105/AM12/	Lic.No/Date:0310643052 19.07.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
40	Case No.:18/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00198/AM12/	RLA File :07/24/040/00103/AM12/	Lic.No/Date:0710080790 20.07.2011	Defer Date:28.02.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 28.02.2012.			
41	Case No.:19/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00199/AM12/	RLA File :07/24/040/00100/AM12/	Lic.No/Date:0710080789 20.07.2011	Defer Date:28.02.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 28.02.2012.			
42	Case No.:23/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00203/AM12/	RLA File :03/95/040/00300/AM12/	Lic.No/Date:0310643240 20.07.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
43	Case No.:15/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00195/AM12/	RLA File :03/95/040/00321/AM12/	Lic.No/Date:0310644438 26.07.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
44	Case No.:44/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM12/	RLA File :07/24/040/00144/AM12/	Lic.No/Date:0710080997 29.07.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
45	Case No.:45/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00332/AM12/	RLA File :07/24/040/00143/AM12/	Lic.No/Date:0710081001 29.07.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
46	Case No.:47/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00334/AM12/	RLA File :07/24/040/00146/AM12/	Lic.No/Date:0710080999 29.07.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
	Case No.:49/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17 01 2012	Status:Deffered and Re-indexed

47	HQ File :01/81/050/00336/AM12/	RLA File :07/24/040/00145/AM12/	Lic.No/Date:0710080998 29.07.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			

48	Case No.:20/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM12/	RLA File :05/23/040/00159/AM12/	Lic.No/Date:0510298248 01.08.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

49	Case No.:27/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00207/AM12/	RLA File :05/23/040/00157/AM12/	Lic.No/Date:0510298253 01.08.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

50	Case No.:31/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM12/	RLA File :05/23/040/00158/AM12/	Lic.No/Date:0510298250 01.08.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

51	Case No.:42/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00329/AM12/	RLA File :07/24/040/00154/AM12/	Lic.No/Date:0710081037 01.08.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.				

52	Case No.:43/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM12/	RLA File :07/24/040/00160/AM12/	Lic.No/Date:0710081034 01.08.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.				

53	Case No.:51/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00338/AM12/	RLA File :07/24/040/00155/AM12/	Lic.No/Date:0710081039 01.08.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.				

54	Case No.:32/37/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM12/	RLA File :05/23/040/00169/AM12/	Lic.No/Date:0510298788 08.08.2011	Defer Date:28.02.2012
Decision : : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.				

55	Case No.:31/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00318/AM12/	RLA File :05/23/040/00179/AM12/	Lic.No/Date:0510299161 10.08.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

56	Case No.:34/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM12/	RLA File :05/23/040/00180/AM12/	Lic.No/Date:0510299162 10.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			
57	Case No.:46/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00333/AM12/	RLA File :07/24/040/00179/AM12/	Lic.No/Date:0710081355 10.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
58	Case No.:48/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM12/	RLA File :07/24/040/00172/AM12/	Lic.No/Date:0710081350 10.08.2011	Defer Date:28.02.2012
	Decision : NC decided to forward the application to DHI. The case stands deferred and to be re-listed on 28.02.2012.			
59	Case No.:52/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00339/AM12/	RLA File :07/24/040/00181/AM12/	Lic.No/Date:0710081354 10.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
60	Case No.:53/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM12/	RLA File :07/24/040/00173/AM12/	Lic.No/Date:0710081349 10.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
61	Case No.:54/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM12/	RLA File :07/24/040/00180/AM12/	Lic.No/Date:0710081395 10.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
62	Case No.:1/37/81-ALC2/2011	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM12/	RLA File :02/24/040/00081/AM12/	Lic.No/Date:0210163840 12.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
63	Case No.:33/37/81-ALC2/2011	Party Name:POWERICA LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
	HQ File :01/81/050/00320/AM12/	RLA File :07/24/040/00183/AM12/	Lic.No/Date:0710081450 12.08.2011	Defer Date:
	Decision : As per recommendation of representative of DHI present in the meeting NC decided to ratify the norms of above AA as per SION C-1608. RA may take suitable consequential action accordingly			
64	Case No.:50/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM12/	RLA File :07/24/040/00161/AM12/	Lic.No/Date:0710081448	Defer Date:28.02.2012

			12.08.2011	
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
65	Case No.: 55/37/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed
	HQ File :01/81/050/00342/AM12/	RLA File :11/24/040/00023/AM12/	Lic.No/Date:1110025503 17.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DOT. The case stands deferred and to be re-listed on 28.02.2012.			
66	Case No.: 3/23/81-ALC2/2011	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Approved
	HQ File :01/81/050/00183/AM12/	RLA File :03/95/040/00317/AM12/	Lic.No/Date:0310649437 19.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(95)/2011-IPHW dated 21.11.2011 as under:- The above AA is ratified as applied for by the firm with no wastage. RA may take suitable consequential action accordingly			
67	Case No.: 2/37/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed
	HQ File :01/81/050/00289/AM12/	RLA File :09/24/040/00233/AM12/	Lic.No/Date:0910048323 22.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
68	Case No.: 3/24/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Approved
	HQ File :01/81/050/00215/AM12/	RLA File :31/83/040/00104/AM12/	Lic.No/Date:3110049880 23.08.2011	Defer Date:
	Decision : NC deiced to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(6)/2011/TSW(B) dated 08.11.2011 as under:- The description of Import Item may be amended as CRGC Electrical Steel Sheet in Coil form and its quantity may be allowed as applied by the firm (20,400 Kg) including 2% wastage. RA may take suitable consequential action accordingly			
69	Case No.: 4/24/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed
	HQ File :01/81/050/00216/AM12/	RLA File :03/94/040/00379/AM12/	Lic.No/Date:0310650759 26.08.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			
70	Case No.: 2/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed
	HQ File :01/81/050/00248/AM12/	RLA File :03/95/040/00360/AM12/	Lic.No/Date:0310650977 30.08.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.			
71	Case No.: 3/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed
	HQ File :01/81/050/00249/AM12/	RLA File :03/95/040/00356/AM12/	Lic.No/Date:0310650984 30.08.2011	Defer Date:28.02.2012
	Decision : : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.			
	Case No.: 5/30/81-ALC2/2011	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Approved
	HQ File :01/81/050/00251/AM12/	RLA File :05/23/040/00212/AM12/	Lic.No/Date:0510301241 05.09.2011	Defer Date:

72	Decision : NC deiced to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(90)/2010/TSW(B)/45 dated 25.01.2012 as under:- The application of the firm has been examined and it is observed that firm is importing Copper Flat/Bars for the manufacture of export product with 1% wastage. Based on the information made available in the application the proposal is recommended for import of Copper Flat/Bars @ 1.01 Kg/ Kg content in the export product. RA may take suitable consequential action accordingly		
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73	Case No.:14/30/81-ALC2/2011	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM12/	RLA File :05/24/040/00192/AM12/	Lic.No/Date:0510301256 05.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

74	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited with respect to the D/I dated 18.10.11 issued by MOS and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

75	Case No.:17/30/81-ALC2/2011	Party Name:PURAN SONS ALLOYS PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM12/	RLA File :05/24/040/00143/AM12/	Lic.No/Date:0510301605 07.09.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

76	Case No.:16/30/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
	HQ File :01/81/050/00262/AM12/	RLA File :31/83/040/00115/AM12/	Lic.No/Date:3110050197 08.09.2011	Defer Date:28.02.2012
	Decision : NC deiced to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(16)/2011/TW dated 29.12.2011 as under:-			
	Sl. No.	Description	Quantity	
	1.	Export Item	CRGO ELECTRICAL STEEL SLIT COILS OF WIDTH MAXIMUM 240MM	40000 KGS
	2.	Import Item	CRGO ELECTRICAL STEEL SHEETS IN COILS OF WIDTH 600 MM AND ABOVE, OF RELEVANT GRADE AND THICKNESS	40600 KGS
	RA may take suitable consequential action accordingly			

77	Case No.:11/37/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00298/AM12/	RLA File :13/24/040/00021/AM12/	Lic.No/Date:1310036724 13.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

78	Case No.:10/37/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM12/	RLA File :05/24/040/00204/AM12/	Lic.No/Date:0510302408 14.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:44/81-ALC2/2011	Status:Deferred and Re-
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79			17.01.2012	indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.			

80	Case No.:11/30/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM12/	RLA File :04/24/040/00174/AM12/	Lic.No/Date:0410128105 15.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			

81	Case No.:9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			

82	Case No.:10/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM12/	RLA File :04/24/040/00181/AM12/	Lic.No/Date:0410128368 21.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			

83

Case No.:12/30/81-ALC2/2011	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
HQ File :01/81/050/00258/AM12/	RLA File :04/24/040/00189/AM12/	Lic.No/Date:0410128352 21.09.2011	Defer Date:28.02.2012
Decision : NC deiced to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(16)/2011/TW dated 06.01.2012 as under:-			
S.No		Description	Quantity
1.	Export Item	Cold Rolled Grain Oriented (CRGO) Fully Processed, Silicon-Electrical Alloy Steel Sheets/Wide Coils of thickness .023 mm to .035 mm, and width maximum 300 mm	2,00,000 KGS
2.	Import Item	Cold Rolled Grain Oriented (CRGO) Silicon-Electrical Steel Coils of relevant grade, thickness 0.23 mm to 0.35 mm and width- 900 to 1200 mm	2,03,000 KGS
2. Import item at SI No. 2 and 3 is allowed as per packing policy. RA may take suitable consequential action accordingly			

84	Case No.:13/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM12/	RLA File :04/24/040/00182/AM12/	Lic.No/Date:0410128366 21.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			

85	Case No.:9/37/81-ALC2/2011	Party Name:TERACOM LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM12/	RLA File :05/24/040/00189/AM12/	Lic.No/Date:0510303637 23.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPPP. The case stands deferred and to be re-listed on 28.02.2012.			

	Case No.:13/37/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Transfer
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86	HQ File :01/81/050/00300/AM12/	RLA File :05/23/040/00164/AM12/	Lic.No/Date:0510303593 23.09.2011	Defer Date:
	Decision : As per recommendation of the representative from the DHI present in the meeting, NC decided to transfer the case to NC-I as export item is automobile parts.			
87	Case No.:4/30/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM12/	RLA File :03/94/040/00440/AM12/	Lic.No/Date:0310656190 26.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			
88	Case No.:22/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00309/AM12/	RLA File :07/24/040/00243/AM12/	Lic.No/Date:0710082843 28.09.2011	Defer Date:28.02.2012
	Decision : NC observed that case is being forwarded to DHI . The case stands deferred and to be re-listed on 28.02.2012.			
89	Case No.:23/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM12/	RLA File :07/24/040/00245/AM12/	Lic.No/Date:0710082841 28.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
90	Case No.:24/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM12/	RLA File :07/24/040/00244/AM12/	Lic.No/Date:0710082844 28.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			
91	Case No.:25/37/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00312/AM12/	RLA File :07/21/040/00465/AM12/	Lic.No/Date:0710082842 28.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			
92	Case No.:1/35/81-ALC2/2011	Party Name:STI-SANOI INDIA LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM12/	RLA File :11/24/040/00021/AM12/	Lic.No/Date:1110025818 29.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			
93	Case No.:19/24/85-ALC3/2011	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/85/050/00141/AM12/	RLA File :03/95/040/00509/AM12/	Lic.No/Date:0310657016 29.09.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the hard copy of the application of the firm . The case stands deferred and to be relisted on 28.02.2012			
94	Case No.:10/35/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM12/	RLA File :03/94/040/00571/AM12/	Lic.No/Date:0310657198 30.09.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012			

Decision : NC observed that the case is under examination at DOT. The case stands deferred and to be re-listed on 28.02.2012.

95	Case No.:20/30/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00266/AM12/	RLA File :03/95/040/00534/AM12/	Lic.No/Date:0310657592 03.10.2011	Defer Date:28.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.			

96	Case No.:9/35/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved																					
	HQ File :01/81/050/00286/AM12/	RLA File :03/95/040/00497/AM12/	Lic.No/Date:0310657603 03.10.2011	Defer Date:																					
	Decision : NC deiced to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(13)/2011/TW dated 30.12.2011 as under:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Quantity</th><th>Import Items</th><th>Quantity to be allowed</th><th>Norms</th></tr> </thead> <tbody> <tr> <td rowspan="5">Ferro Silico Magnesium Cored Wire containing Magnesium Metal Granules – 52 MT, Ferro Silico Magnesium 108 MT, Ferro Silicon 68 MT, Ferro Silico Rare Earths 8 MT and CRCA steel strips 164 MT</td><td rowspan="5">400 MT</td><td>(i)Magnesium metal Granules (Mg content 98% min)</td><td>52 MT</td><td>Net-to-net basis</td></tr> <tr> <td>(ii)Ferro Silico Magnesium Powder (containing Mg 4-7% Si 42-45% Ca 0.8-1.2% Al 1% max Bal. Fe</td><td>108 MT</td><td>Net-to-net basis</td></tr> <tr> <td>(iii)Ferro Silicon Powder (Si 75% min., Al 1.5% max. C 0.1% max. balance Fe</td><td>68 MT</td><td>Net-to-net basis</td></tr> <tr> <td>(iv)Ferro Silico Rare Earths Powder (Total REM 30-33% Si 35-55% C 1% max., Ce 15% max. Al 1.5% max, balance Fe)</td><td>8 MT</td><td>Net-to-net basis</td></tr> <tr> <td>(v)CRCA Steel Strips of relevant grade</td><td>164 MT</td><td>Net-to-net basis</td></tr> </tbody> </table> RA may take suitable consequential action accordingly				Export Product	Quantity	Import Items	Quantity to be allowed	Norms	Ferro Silico Magnesium Cored Wire containing Magnesium Metal Granules – 52 MT, Ferro Silico Magnesium 108 MT, Ferro Silicon 68 MT, Ferro Silico Rare Earths 8 MT and CRCA steel strips 164 MT	400 MT	(i)Magnesium metal Granules (Mg content 98% min)	52 MT	Net-to-net basis	(ii)Ferro Silico Magnesium Powder (containing Mg 4-7% Si 42-45% Ca 0.8-1.2% Al 1% max Bal. Fe	108 MT	Net-to-net basis	(iii)Ferro Silicon Powder (Si 75% min., Al 1.5% max. C 0.1% max. balance Fe	68 MT	Net-to-net basis	(iv)Ferro Silico Rare Earths Powder (Total REM 30-33% Si 35-55% C 1% max., Ce 15% max. Al 1.5% max, balance Fe)	8 MT	Net-to-net basis	(v)CRCA Steel Strips of relevant grade	164 MT
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		(iv)Ferro Silico Rare Earths Powder (Total REM 30-33% Si 35-55% C 1% max., Ce 15% max. Al 1.5% max, balance Fe)	8 MT	Net-to-net basis																					
		(v)CRCA Steel Strips of relevant grade	164 MT	Net-to-net basis																					

97	Case No.:7/37/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM12/	RLA File :11/24/040/00029/AM12/	Lic.No/Date:1110025852 04.10.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DOT. The case stands deferred and to be re-listed on 28.02.2012.			

98	Case No.:22/30/81-ALC2/2011	Party Name:B.G.SHIRKE CONSTRUCTION TECHNOLOGY LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00268/AM12/	RLA File :31/83/040/00129/AM12/	Lic.No/Date:3110050843 05.10.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

Case No.:5/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:44/81-ALC2/2011	Status:Deffered and Re-indexed
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99	HQ File :01/81/050/00282/AM12/	RLA File :03/95/040/00390/AM12/	17.01.2012 Lic.No/Date:0310658181 05.10.2011	Defer Date:28.02.2012
	Decision :NC decided to refer the case to MOS for comments. The case stands deferred and to be re-listed on 28.02.2012.			

100	Case No.:5/37/81-ALC2/2011	Party Name:SHRI NAVKAR METALS LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM12/	RLA File :08/24/040/00144/AM12/	Lic.No/Date:0810104388 05.10.2011	Defer Date:28.02.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.				

101	Case No.:8/35/81-ALC2/2011	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM12/	RLA File :03/94/040/00591/AM12/	Lic.No/Date:0310658406 07.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

102	Case No.:19/37/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Approved
	HQ File :01/81/050/00306/AM12/	RLA File :07/21/040/00534/AM12/	Lic.No/Date:0710083107 11.10.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 0710077956 dated 10.03.2011 as under:- The above AA ratified on net to net basis as per condition of GN-4. RA may take suitable consequential action accordingly				

103	Case No.:39/37/81-ALC2/2011	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM12/	RLA File :07/24/040/00248/AM12/	Lic.No/Date:0710083151 12.10.2011	Defer Date:28.02.2012
Decision :NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. dated 30(102)2011-ME dated 19.12.2011 (copy enclosed). The case stands deferred and to be re-listed on 28.02.2012.				

104	Case No.:3/37/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM12/	RLA File :05/23/040/00248/AM12/	Lic.No/Date:0510305103 13.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.				

105	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

106	Case No.:6/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM12/	RLA File :05/23/040/00196/AM12/	Lic.No/Date:0510305232 14.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.				

	Case No.:12/37/81-ALC2/2011	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17 01 2012	Status:Deferred and Re-indexed
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107	HQ File :01/81/050/00299/AM12/	RLA File :05/23/040/00260/AM12/	Lic.No/Date:0510305256 14.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

108	Case No.:15/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM12/	RLA File :05/23/040/00199/AM12/	Lic.No/Date:0510305231 14.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.				

109	Case No.:26/37/81-ALC2/2011	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM12/	RLA File :05/24/040/00213/AM12/	Lic.No/Date:0510305247 14.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.				

110	Case No.:28/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM12/	RLA File :31/83/040/00152/AM12/	Lic.No/Date:3110051005 14.10.2011	Defer Date:28.02.2012
Decision : NC decided to refer the case to MOS for examination. The case stands deferred and to be re-listed on 28.02.2012.				

111	Case No.:40/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM12/	RLA File :07/24/040/00267/AM12/	Lic.No/Date:0710083392 20.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.				

112	Case No.:41/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00328/AM12/	RLA File :07/24/040/00268/AM12/	Lic.No/Date:0710083393 20.10.2011	Defer Date:28.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.				

113	Case No.:3/35/81-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM12/	RLA File :31/83/040/00159/AM12/	Lic.No/Date:3110051223 28.10.2011	Defer Date:28.02.2012
Decision : NC observed that application has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.				

114	Case No.:29/37/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00316/AM12/	RLA File :07/24/040/00299/AM12/	Lic.No/Date:0710083634 31.10.2011	Defer Date:28.02.2012
Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(109)2011-ME dated 12.01.2012 as under:- 1. Process flow chart indicating process of manufacturing, stage wise wastage for export product no. 2, as shown for export product no. 1. 2. Whether the import are sought in nos or in sets, as export product. 3. Wastage justification for export product no. 1. The case stands deferred and to be re-listed on 28.02.2012.				

115	Case No.:35/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM12/	RLA File :31/24/040/00002/AM12/	Lic.No/Date:3110051243	Defer Date:28.02.2012

			31.10.2011									
Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.												
116	Case No.: 36/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed								
	HQ File :01/81/050/00323/AM12/	RLA File :31/83/040/00034/AM12/	Lic.No/Date:3110051242 31.10.2011	Defer Date:28.02.2012								
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.											
117	Case No.: 4/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed								
	HQ File :01/81/050/00281/AM12/	RLA File :03/95/040/00604/AM12/	Lic.No/Date:0310663033 02.11.2011	Defer Date:28.02.2012								
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.											
118	Case No.: 21/37/81-ALC2/2011	Party Name:RAJHANS IMPEX PRIVATE LIMITED,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed								
	HQ File :01/81/050/00308/AM12/	RLA File :24/24/040/00011/AM12/	Lic.No/Date:2410034453 03.11.2011	Defer Date:28.02.2012								
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.											
119	Case No.: 27/37/81-ALC2/2011	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Approved								
	HQ File :01/81/050/00314/AM12/	RLA File :07/24/040/00292/AM12/	Lic.No/Date:0710083762 04.11.2011	Defer Date:28.02.2012								
	Decision : NC deiced to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/88/2006-PC-II dated 11.01.2012 as under:-											
	<table><tr><td>Item to be Exported</td><td>Quantity</td></tr><tr><td>Insulator made of Polycarbonate Sheets</td><td>1 Kg</td></tr><tr><td>Raw-material Recommended for Import</td><td>Quantity</td></tr><tr><td>Relevant Polycarbonate Sheet</td><td>1.08 Kg/Kg content in the export product</td></tr></table>				Item to be Exported	Quantity	Insulator made of Polycarbonate Sheets	1 Kg	Raw-material Recommended for Import	Quantity	Relevant Polycarbonate Sheet	1.08 Kg/Kg content in the export product
	Item to be Exported	Quantity										
Insulator made of Polycarbonate Sheets	1 Kg											
Raw-material Recommended for Import	Quantity											
Relevant Polycarbonate Sheet	1.08 Kg/Kg content in the export product											
RA may take suitable consequential action accordingly												
120	Case No.: 6/35/81-ALC2/2011	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed								
	HQ File :01/81/050/00283/AM12/	RLA File :03/95/040/00601/AM12/	Lic.No/Date:0310663902 08.11.2011	Defer Date:28.02.2012								
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.											
121	Case No.: 7/35/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed								
	HQ File :01/81/050/00284/AM12/	RLA File :31/83/040/00135/AM12/	Lic.No/Date:3110051336 08.11.2011	Defer Date:28.02.2012								
	Decision : NC observed that the case is under examination at DIIPP. The case stands deferred and to be re-listed on 28.02.2012.											
122	Case No.: 30/37/81-ALC2/2011	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status: Deffered and Re-indexed								
	HQ File :01/81/050/00317/AM12/	RLA File :07/24/040/00294/AM12/	Lic.No/Date:0710083787 08.11.2011	Defer Date:28.02.2012								
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.											
123	Case No.: 38/37/81-ALC2/2011	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:44/81-ALC2/2011	Status: Deffered and Re-								

	Case No.:01/81/050/00325/AM12/	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 28.02.2012.			

124	Case No.:8/37/81-ALC2/2011	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00295/AM12/	RLA File :03/94/040/00628/AM12/	Lic.No/Date:0310664256 09.11.2011	Defer Date:28.02.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

125	Case No.:17/37/81-ALC2/2011	Party Name:UNITED INDUSTRIES	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM12/	RLA File :03/95/040/00602/AM12/	Lic.No/Date:0310665001 15.11.2011	Defer Date:28.02.2012
	Decision : NC decided to refer the case to MSME for examination. The case stands deferred and to be re-listed on 28.02.2012.			

126	Case No.:1/44/81-ALC2/2011	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00414/AM12/	RLA File :31/83/040/00165/AM12/	Lic.No/Date:3110051578 22.11.2011	Defer Date:28.02.2012
	Decision :			
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

127	Case No.:2/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00415/AM12/	RLA File :03/95/040/00837/AM12/	Lic.No/Date:0310675475 09.01.2012	Defer Date:28.02.2012
	Decision : NC observed that the application has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.			

128	Case No.:3/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:44/81-ALC2/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/81/050/00416/AM12/	RLA File :03/95/040/00836/AM12/	Lic.No/Date:0310675490 09.01.2012	Defer Date:28.02.2012
	Decision : NC observed that the application has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.			

Sl No. 232

CASE NO. AR- 83	M/s. Salvi Chemical Industries Ltd., Mumbai
Meeting No. 44/81	F.No.01/83/050/1397/AM08/DES-II
Dated:17.01.2012	Advance Licence No. 0310446666 dated 17.10.2007
	RLA F.No. 03/95/40/00721/AM08

Decision : NC decided to call the firm for personal hearing in next NC meeting. The case stands deferred and to be re-listed on 14.02.2012.

Sl. No. 233

CASE NO. AR- 74	M/s. Bharat Heavy Electricals Ltd.
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Meeting No. 44/81	F.No.01/81/50/0048/AM11/DES-II
Dated:17.01.2012	Advance Licence No. 0610018095 dated 31.5.2010
	RA F.No. 06/24/40/00012/AM11

Decision :NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(101)/2010/TSW(B) dated 22.12.2011 as under:-

The import item No. 2 (Copper wire rod) is allowed and its quantity is recommended as 6332 kg with 1 % wastage.

RA may take suitable consequential action accordingly

Sl. No 234

CASE NO. AR- 60	M/s Alstom Projects India Ltd.
Meeting No. 44/81	F.No.01/81/050/213/AM10/DES-II
Dated:17.01.2012	Advance Licence No. 0310464531 dated 11.03.2008
	RLA's F.No.03/94/040/01278/AM08

Decision :NC decided to reject the above case as per written comments of DHI vide U.O. No. 3(15)/2010/TSW(B) dated 08.11.2011 on the ground that no additional information has been provided by the firm with representation.

Sl No. 235

CASE NO. AR- 01	M/s. Aditya Vidyut Appliances Ltd., Mumbai
Meeting No. 44/81	F.No.01/81/050/0082/AM-10/DES-II
Dated:17.01.2012	Annual Advance Licence No. 0310524339 dated 16.06.2009
	RLA's F.No.03/94/40/204/AM10

Decision :NC decided to modify the norms of above authorization on repeat basis as per earlier AA No. 0310312837 dated 19.01.2005 and 0310549448 dated 07.12.2009 as under:

1. The quantity of import item No. 1 is allowed as 1.01 Kg/kg content in the export product.
2. The quantity of import item No. 2 is allowed as 1.05 Kg/kg content in the export product.

RA may take suitable consequential action accordingly

Sl No. 236

CASE NO. AR- 22	M/s. Matsushita Lakhanpal Battery India Ltd.
Meeting No. 44/81	F.No.01/81/162/239/AM12/DES-II
Dated:17.01.2012	Advance Licence No. 3410003123 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.

Sl No. 237

CASE NO. AR- 25	M/s Kanade Anand Udyog Pvt. Ltd.,
Meeting No. 44/81	F.No.01/81/050/478/AM10/DES-II
Dated:17.01.2012	Advance Licence No. 0310555773 dated 08.01.2010
	RLA's F.No. 03/94/40/527/AM10

Decision :NC decided to reject the case as the firm has not furnished reply despite three reminders.

Sl. No 238

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 44/81	F.No.01/81/050/020/AM09/DES-II
Dated:17.01.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.

Sl. No 239

CASE NO. AR- 98	M/s. Amartara Pvt. limited
Meeting No. 44/81	F.No.01/81/050/045/AM12/DES-II
Dated:17.01.2012	Advance Licence No. 0310630712 dated 11.05.2011
	RLA's F.No.03/94/040/046/AM12

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite the case. The case stands deferred and to be re-listed on 28.02.2012.

PART – C – DEFERRED

SI No. 51

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 44/81	F.No.01/81/162/87/AM*12/DES-II (pt.)
Dated: 17.01.2012	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision : NC observed that reply received from the firm is not complete and hence decided to send a letter to firm to submit complete reply . The case stands deferred and to be re-listed on 28.02.2012.

SI No. 52

CASE NO. C-10	M/s. Paramount Cables
Meeting No. 44/81	F.No.01/81/162/418/AM12/DES-II
Dated:17.01.2012.	Modification of SION C-1392

Decision :NC observed that information from EEPC is awaited and hence decided to send a reminder to EEPC to expedite the case. The case stands deferred and to be re-listed on 28.02.2012.

SI No. 53

Case No. C-05	M/S Nakshatra Enterprises Pvt. Ltd received through DC, SEEPZ, Mumbai
Meeting No. 44/81	F.No.01/81/162/262/AM12/DES-II
Dated: 17.01.2012	Fixation of wastage norms in r/o Nakshatra Enterprises pvt. Ltd and EOU

Decision : NC decided to reject the case as the firm has not furnished reply despite three reminders.

S.NO. 54

Case No. C-3	M/s. R. C. Instruments, Udvog Nagar through
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Case No. C-29	M/s. D. C. Instruments, Gajoy Nagar through O/O The D.C(KFTZ), Gandhidham-Kutch
Meeting No. 44/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 17.01.2012	Fixation of wastage norms in r/o 100% EOU

Decision :NC decided to call the firm for personal hearing in next NC meeting as per recommendation of representative of MSME. The case stands deferred and to be re-listed on 14.02.2012.

S. No. 55

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore
Meeting No. 44/81	F.No.01/81/162/153/AM11/DES-II
Dated: 17.01.2012	Modification in Sion

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.02.2012.

S.No. 56

CASE NO. C- 17	M/s. AIA Engg. Ltd.
Meeting No. 44/81	F.No.01/81/162/174/AM10/DES-II
Dated: 17.01.2012	Clarification regarding correct ITCHS code for Grinding Media Balls

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 28.02.2012.
